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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA No.236/92.

Dt. of Order:17-3-92.

1. B.Sivadass
2. B.Bhaskar Rao
3. S.Venugopal
4. H.Ramesh
5. K.Venkatesh
6. B.Rajesh Kumar
7. P.Srinivasulu
8. C.Prasad
9. K.Rameshwar Rao
10. A.Ramesh
11. B.Srisailam

.....Applicants

Vs.

1. The Collector of Central Excise & Customs,
Basheerbagh, Hyderabad.
2. The District Employment Officer (Lab),
Hyderabad.

.....Respondents

— — —

Counsel for the Applicants : Sri D.P.Kali

Counsel for the Respondent NO. 1: Mr. N.R. Devaraj, S.C./Mys

Counsel for the Respondent NO. 2: Sri D.Pandu Ranga Reddy, Special
Counsel for M/s of A.R.

— — —

CORAM:

THE HON'BLE SHRI C.J.ROY : MEMBER (J)

(Order of the Single Bench delivered by
Hon'ble Sri C.J.Roy, Member (J)).

— — —

Miscellaneous Application No.325/92 is filed
seeking permission to file single petition on behalf of
all the applicants is heard and allowed.

2. Heard Sri D.P.Kali, learned counsel for the applicants and Sri D.Pandu Ranga Reddy, learned counsel for the 2nd Respondent on the facts of the case. Both the counsel have submitted to the Single Member Jurisdiction for dis-

(25)

posing of the case at the admission stage with directions.

The grievance of the applicants is that their juniors were sponsored for the test and interview by the 2nd Respondent though they are seniors in registration and their name appears in the live register. Under these circumstances, the 2nd Respondent is directed to send the names of the applicants for the ensuing test and interview if their names are in the live register, and if their juniors ~~have~~ belonging to the same category have already been sponsored for the 'Sepoy' post in the 1st Respondent's organisation. These directions shall be carried out immediately by the Respondents.

3. With the above directions the Original Application is disposed-of at the admission stage itself with no order as to costs.

4. The Registry is directed to furnish a copy of this order to the parties today itself.

ursing
(C.J.ROY)
Member (J)

Dated: 17th March, 1992.
Dictated in Open Court.

Deputy Registrar (J) *87739*

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To

1. The Collector of Central Excise & Customs,
Basheerbagh, Hyderabad.
2. The Dist. Employment Officer (Lab) Hyderabad.
3. One copy to Mr. D.P. Kali, Advocate, 2-2-1164/15/B
Tilaknagar, Hyderabad.
4. One copy to Mr. N.R. Devraj, Addl. CGSC. CAT. Hyd.
5. One copy to Mr. D. Panduranga Reddy, Spl. Counsel for A.P. State
CAT. Hyd.
6. One spare copy.

pvm

W.M. 17/3/92

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TYPED BY
CHECKED BY

COMPARED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. V.C.
THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)
AND
THE HON'BLE MR. T. CHANDRASEKHAR REDDY :
M (JUDL)
AND
THE HON'BLE MR. C. J. ROY : MEMBER (JUDL)

DATED: 17-3-1992

ORDER/JUDGMENT:

R.A/C.A/ M.A.No.

in

O.A.No.

236/92

T.A.No.

(W.P.No.)

Admitted and interim directions
issued.

Allowed

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for Default.

M.A. Ordered/ Rejected

No order as to costs.

